



2026:AHC:22377-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. WRIT PETITION No. - 29237 of 2025

Kuldeep Singh

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Gambhir Singh
Counsel for Respondent(s)	:	G.A.

Court No. - 45

**HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.**

1. Heard learned counsel for the petitioner, learned AGA for the State and perused the record.

2. The instant writ petition has been filed by the petitioner for the following relief:

"I. Issue a writ, order or direction in the nature of mandamus commanding the respondent nos. 02 and 03 to conduct the fair, proper and impartial investigation in pursuance of the First Information Report dated 9.7.2025 arising out of Case Crime No. 0647 of 2025, under Sections 115(2), 85, 80(2) B.N.S. and 3/4 of D.P. Act, P. S. Majhola, District- Moradabad, within a time bound manner as fixed by this Hon'ble Court.

II. Issue a writ, order or direction in the nature of mandamus commanding the respondent no. 03 to ensure arrest of Respondent nos. 4 and 5 in pursuance of the First Information Report dated 9.7.2025 arising out of Case Crime No. 0647 of 2025, under Sections 115(2), 85, 80(2) B.N.S. and 3/4 of D.P. Act, P. S. Majhola, District- Moradabad, within a time bound manner.

III. Issue any suitable writ, order or direction which this Hon'ble Court may deem fit and proper in the facts and circumstances of the case.

IV. Award cost of the writ petition in favour of the petitioner."

3. Learned counsel for the petitioner submits that the petitioner is the first

informant in the present case and though the FIR in the instant case has been registered on 9.7.2025, yet the police is not investigating the case in fair and impartial manner.

4. In view of the above, the petitioner may move an application before the Senior Superintendent of Police, District-Moradabad, highlighting his grievance and seeking fair and impartial investigation and if such an application is moved before the Senior Superintendent of Police, District-Moradabad, the Senior Superintendent of Police, District-Moradabad /respondent no. 2 shall ensure the fair, impartial and expeditious investigation in the present case.

5. With the aforesaid observation, the present petition stands disposed of.

(Achal Sachdev,J.) (Rajiv Gupta,J.)

February 2, 2026

KU